



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu.

Notification

Jammu, the 5th February, 2018

SRO 66.- In exercise of the powers conferred by section 5 of the Levy of Toll Act, Samvat 1995 (Act No. VIII of 1995), the Government hereby directs that export of the fresh fruit and gypsum produced within the State of Jammu and Kashmir shall be exempt from payment of toll leviable under the said act.

This notification shall come in force w.e.f 6th February 2018.

By order of the Government of Jammu and Kashmir.

Sd/-
(Navin K. Choudhary), IAS
Principal Secretary to Government
Finance Department
Dated: 05.02.2018

No:ET/Estt/180/2016

Copy to the:-

1. All Financial Commissioners.
2. Principal Resident Commissioner, J&K Government, New Delhi.
3. Principal Secretary to Hon'ble Governor.
4. All Principal Secretaries to Government.
5. Principal Secretary to Hon'ble Chief Minister.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K, Srinagar
9. Commissioner, Commercial Taxes, J&K Srinagar.
10. Pvt. Secretary to Hon'ble Finance Minister.
11. Pvt. Secretary to Hon'ble Minister of State for Finance.
12. President Kashmir Chamber of Commerce & Industry, Kashmir.
13. President Federation of Industry, Kashmir.
14. President Chamber of Commerce & Industry, Jammu.
15. President Industries Association Bari Brahmana/Samba.
16. President Tax Bar Association, Jammu/Srinagar.
17. General Manager, Government Press Jammu/Kashmir.
18. Private Secretary to Principal Secretary to Government, Finance Department.
19. Government Order file/Stock file/Incharge website.


(Dr. Aadil Fared)

Under Secretary to Government